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SLP(C)No. 10155 OF 2003
ITEM No.39

Court No. 2

SECTION IX
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.10155/2003

(From the judgement and order dated 24/04/2003 in FA 186/02
of The HIGH COURT OF BOMBAY AT AURANGABAD)

LALCHAND MANAKCHAND MEHTA

Petitioner (s)

VERSUS

NEELAMCHAND HARAKCHAND MEHTA & ORS.

Respondent (s)

(With prayer for interim relief)

With SLP(C)No.23713/2003

Date : 17/01/2005 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE
HON'BLE MR. JUSTICE S.B. SINHA

For Petitioner (s)Mr. Uday U. Lalit,Sr.Adv.
Mr. Gaurav Agrawal,Adv.

Mr. Prashant Kumar,Adv.

For Respondent (s)

Mr. C.G. Solshe,Adv.

Mr. Uday B. Dubey,Adv.

Mr. Kuldip Singh,Adv.

UPON hearing counsel the Court made the following

O R D E R

Leave granted. Printing dispensed with. Appeals to be heard on the SLP paper book. Additional documents, if any, be filed within ten weeks. Original record need not be called for.

(Ganga Thakur)
PS to Registrar

(Prem Prakash)
Court Master